

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-512(ND)/2020
RA/53/2024 (New IA), IA/5744/2022, IA/1829/2024

IN THE MATTER OF:

Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Mohit D. Ram, Adv.
Anubhav Sharma. Mr. Saurabh
soni and Ms. Mannat singh
counsels for Applicant Mr. Sanjay
Bhandari in IA 5744/2022

For the IT Department

:Mr. Parth Semwal and Mr.
Abhishek Maratha, Standing
Counsels

For the Respondent

:Mr. Anish Maheswari, Ms.
Surina Kumari Advocates for R4
in IA No. 1916 of 2021.

ORDER

Due to paucity of time, matter is adjourned to **28.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)